

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA NO. 1447 OF 2018 IN**  
**DFR NO. 2968 OF 2018**

**Dated: 23<sup>rd</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**BSES Rajdhani Power Limited**

**Versus**

**Delhi Electricity Regulatory Commission**

**.... Appellant(s)**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza

Counsel for the Respondent(s) : ---

**ORDER**

**IA NO. 1447 OF 2018**

**(For Condonation of Delay in Filing Appeal)**

Learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant prays for 10 days time to enable him to file additional better affidavit explaining the delay in filing the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file his additional better affidavit explaining the delay in filing the appeal by 02.11.2018, after duly serving copy on the other side.

List the matter on **12.11.2018**, as requested.

**(S. D. Dubey)**  
**Technical Member**  
*vt/js*

**(Justice N. K. Patil)**  
**Judicial Member**